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Debates

Vol. I to VII  
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**INDEX**  
 TO THE  
**CONSTITUENT ASSEMBLY OF INDIA**  
**(LEGISLATIVE) DEBATES**  
**Official Report**

Volumes I to V, 1948.  
 28th January to 9th April, 1948

**Second Session**  
 OF THE  
**CONSTITUENT ASSEMBLY OF INDIA**  
**(LEGISLATIVE)**  
**1948**



धर्मचक्र-प्रवर्तनाय



1-CA



## CORRIGENDA

In the Constituent Assembly of India (Legislative) Debates, Budget Session 1948:—

In Volume I,—

1. No. 1, dated the 28th January, 1948,—

- (i) Page 3, line 13, for "taken" read "keen";
- (ii) Page 9, in the last line, for "POWREN" read "POWER", and transpose the line, above existing line 3 from bottom;
- (iii) Page 29, line 16 from bottom, insert "to" after "particularly";

No. 2, dated the 30th January, 1948,—

- (i) पृष्ठ ७३, पंक्ति ४, "त्री" के स्थान पर "मंत्री" पढ़ें।
- (ii) Page 89, line 9 from bottom, for "there" read "these";

3. No. 3, dated the 2nd February, 1948,—

- पृष्ठ ११३, पंक्ति २, "महमुनि" के स्थान पर "महामुनि" पढ़ें।
- पंक्ति १३, "बच्चो" के स्थान पर "बच्चे" पढ़ें।

4. No. 4, dated the 3rd February, 1948,—

- (i) पृष्ठ १८७, अंतिम पंक्ति, "दिवकायतेंकत" के स्थान पर "दिवकतें कवा पढ़ें।
- (ii) पृष्ठ १८८, अंत से ८वीं पंक्ति "planhing" के स्थान पर "planning" पढ़ें।
- (iii) पृष्ठ १९०, पंक्ति ९, "विष्कुल" के स्थान पर "बिल्कुल" पढ़ें।

5. No. 5, dated the 4th February, 1948,—

- صفحه ۲۱۸ — اردو پورا - سطر ۲ - در سطر ۴ بجای ۵۵ سطر ۴ پرچین -

6. No. 6, dated the 5th February, 1948,—

- (i) Page 266, for the existing line 8, read "position to resuscitate our ancient system. My friend, Mr. Shukla, said";
- (ii) Page 292, add after the last line "fixed by the Textile Board. If free competition is going to lead to any trouble it is upto Government to take steps either to fix prices or in some";
- (iii) Page 299, between lines 2 and 3 from bottom, insert "The Honourable Minister may accept them.";

7. No. 7, dated the 6th February 1948,—

- (i) Page 349, line 22, for "pearc" read "years";
- (ii) पृष्ठ ३५८, पंक्ति ९, "पहुचना" के स्थान पर "पहुंचाना" पढ़ें।
- पंक्ति १०, "कान" के स्थान पर "कानून" पढ़ें।

8. No. 8, dated the 7th February, 1948,—

(i) صفحہ ۳۷۶ — اردو پیرا — سطر ۲ — ”ہیں“ کے بجائے ”میں“ پڑھیں۔

(ii) صفحہ ۳۱۰ — اردو پیرا — نیچے سے سطر ۳ — ”connivance“ کے بجائے ”connivance“ پڑھیں۔

(iii) صفحہ ۳۱۱ — اردو پیرا — اوپر سے سطر ۴ — ”پہنر“ کے بجائے ”پہر“ پڑھیں۔

(iv) Page 411 (English portion), line 3, insert “things” after “clause”;

(v) صفحہ ۳۱۲ — اردو پیرا — سطر ۴ — ”exclusion“ کے بجائے ”execution“ پڑھیں۔

9. No. 9, dated the 9th February, 1948,—

(i) Page 449, line 16 from bottom, after “was such” insert “and such”;

(ii) Page 453, line 4 from bottom, for “acquitted” read “acquittal”;

(iii) Page 471, line 9 from bottom, after “read” insert “the” and for “Clause 20(d)” read “Clause 29(d)”;

10. No. 10, dated the 10th February, 1948,—

(i) Page 514, for the existing line 13, read “but why on earth have we not addressed ourselves to the Reserve Bank and”;

(ii) Page 534, for the existing line 27, read “The Assembly re-assembled after Lunch at Half Past Two of the Clock”;

(iii) Page 535, line 2, for “beseach” read “beseech”, line 9 from bottom, for “decontrol” read “decontrol”, and for “taking” read “talking”;

11. No. 11, dated the 11th February, 1948,—

صفحہ ۶۰۳ — اردو پیرا — نیچے سے سطر ۲ — ”توصہ“ کے بجائے ”ق“ پڑھیں۔

12. No. 12, dated the 13th February, 1948,—

(i) Page 662, in heading to Starred Question No. 265, for “MUMBER” read “NUMBER”;

(ii) Page 688, line 6, for “krongful” read “wrongful” and line 8, for “resaulting” read “wrongful act”;

(iii) Page 700, line 21 from bottom, for “the” read “this”, and line 12 from bottom, insert “or” in the beginning;

(iv) पृष्ठ ७०५, पंक्ति ७, “ता” क स्थान पर “तो” पढ़ें ।

13. No. 13, dated the 14th February, 1948,—

(i) Page 719, in heading to Starred Question No. 288, for “NUSLIM” read “MUSLIM”;

(ii) Page 728, insert after line 18, “may stand in the way, whether financial; technical or otherwise; but to lay”;

14. No. 14, dated the 16th February, 1948,

- (i) Page 761, line 21 from bottom, for "amendments" read "amendments";
- (ii) Page 775, line 2 from bottom, for "de" read "he";
- (iii) Page 782, line 2 from bottom, for "act" read "not"

In Volume II,—

15. No. 1, dated the 17th February, 1948,—

- (i) Page 824, for the heading "RESOLUTION RE SOCIALIST ECONOMY FOR INDIA IN SERVICES" read "RESOLUTION RE REPRESENTATION OF RURAL POPULATION IN SERVICES";
- (ii) Page 825, for the heading "RESOLUTION RE REPRESENTATION OF RURAL POPULATION" read "RESOLUTION RE SOCIALIST ECONOMY FOR INDIA";
- (iii) Page 845, for line 5 from bottom, read as follows:  
"An Honourable Member: Khuda Ganje Ko Nakhun Na De.  
Pandit Thakur Das Bhargava : Yes, God will";

16. No. 2, dated the 18th February, 1948,—

- (i) Page 857, line 12 from bottom, for "which" read "would";
- (ii) Page 863, line 21 from bottom, insert a dagger mark (†) at the end, insert "† Printed serially" as footnote, and in heading to Starred Question No. 324, for "AND" read "OF";
- (iii) Page 873, insert as line 1, "There is a Bengalee proverb which I should mention here:", and omit existing line 3;
- (iv) Page 879, for the existing line 3 from bottom, read "In these circumstances, I beg to submit that neither in the interest of sym-";
- (v) Page 884, for the existing line 30, read "Authority is not taxed. People should be allowed to become";

(vi) صفحه ۷۹ — سطر ۲ — سطر ۶ — "مہز" کے بجائے "مکھض"

- پڑھیں

(vii) पृष्ठ ९१३, छपे हुए संस्कृत वाक्य के स्थान पर यह पढ़ें:-

‘एकः शब्दः ज्ञातः सम्यक् प्रयुक्तः स्वर्गे लोके कामधुक् भवति ।  
इति वैयाकरणानाम् मतम्’।

17. No. 3, dated the 19th February, 1948,—

- (i) Page 923, in heading to Starred Question No. 342, for "Chroniculy" read "Chronicle";
- (ii) Page 932, at the top, for "[Pandit Hirday Nath Kunzru]" read "[Shri K. Santhanam]";
- (iii) Page 945, omit line 16, and in line 34, omit "for";
- (iv) Page 950, line 20, for "Company" read "Community";
- (v) पृष्ठ ९५३, पंक्ति ११, "इलाक" के स्थान पर "इलाका" पढ़ें ।

(vi) صفحہ ۹۹۸ - لہجے سے سطر ۹ - دو گزیت " اور دو پہلوئی " کے بجائے " اور دو پہلوئی " کے بجائے " اور دو پہلوئی " بالترتیب پڑھیں -  
 (vii) صفحہ ۹۹۹ - لہجے سے سطر ۱۱ - دو سکے " کے بجائے " کے اسکے " پڑھیں -

(viii) صفحہ ۹۷۵ - سطر A دو ماترائی " کے بجائے " دو زائسائی " پڑھیں -

18. No. 4, dated the 20th February, 1948,—

- (i) Page 1002, line 8 from bottom, for "Rs. 41,54,44,000" read "Rs. 43,00,000" and in line 3 from bottom, for "Rs. 42,00,00" read "Rs. 41,94,44,000";  
 (ii) Page 1004, line 28, for "performing" read "preferring";  
 (iii) Page 1007, line 23, for "equalled" read "unequalled";

19. No. 5, dated the 23rd February, 1948,—

- (i) Page 1057, transpose lines 1 to 22 above heading to Starred Question No. 406;

(ii) صفحہ ۱۰۶۱ - لہجے سے سطر ۶ - دو اشوشن " کے بجائے " دو انسٹر ٹیوشن " پڑھیں -

(iii) پৃष्ठ ۱۰۶۲, پंक्ति ۱, "जहः" के स्थान पर "जहाँ" पढ़ें.

(iv) Page 1066, line 23, for "Dr. Wheeler here" read "Dr. Wheeler opting for Pakistan was received.";

(v) Page 1068, omit line 17 from bottom;

(vi) पृष्ठ १०६९, नीचे से पंक्ति १४, "अजायबघर" के पहिले "जो" पढ़ें।

(vii) Page 1072, in heading to Starred Question No. 412, for "PSIONERY" read "PENSIONARY";

(viii) Page 1078, line 15 from bottom, for "299. \*Shri P. Kunhiraman" read "291. \*Shri Deshbandhu Gupta";

(ix) पृष्ठ १०९२, पंक्ति ६, "सोजन" के स्थान पर "सोजत" पढ़ें।  
 पंक्ति १५, "तह" के स्थान पर "वह" पढ़ें।

(x) Page 1110, transpose lines 21 and 22;

20. No. 6, dated the 24th February, 1948,—

(i) Page 1134, for the existing lines 25 to 27, read as follows :

**Mr. Ho sain Imam :** Have any sources for this raw material been found in India to replace the source from Malabar ?

**The Honourable Dr. Syama Prasad Mookerjee :** We expect to get some gypsum within the Indian Union and we are investigating this possibility." ;

(ii) Page 1184, between lines 1 and 2 from bottom, insert "undertaken at our suggestion. I am out to appeal to my countrymen, to";

(iii) Page 1185, omit line 1 ;

(iv) Page 1193, line 1, omit "Committee was appointed and the findings of";

(v) Page 1195, under the heading "DEMAND No. 1—RAILWAY BOARD" for "Rs. 17,84,000" read "Rs. 82,25,000";

21. No. 7, dated the 25th February, 1948,—

- (i) Page 1204, line 16 from bottom, for "observed" read "absorbed";
- (ii) Page 1217, for existing line 7 from bottom, read "Totta palla—24 million tons.";
- (iii) Page 1227, line 21 from bottom, insert "of" after "point";
- (iv) Page 1228, line 4 from bottom, insert "to" after "Legislature";
- (v) Page 1234, line 2, for "departer" read "departed";

22. No. 8, dated the 26th February, 1948,—

Page 1283, transpose lines 1 and 2 under the heading "SHORT NOTICE QUESTION AND ANSWER" to the bottom of page 1282;

23. No. 9, dated the 28th February, 1948,—

Page 1345, at the end of last line, insert "excise";

24. No. 10, dated the 1st March, 1948,—

Page 1359, omit lines 1 and 2;

25. No. 11, dated the 2nd March, 1948,—

- (i) Page 1460, line 23, for "considered" read "concerned";
- (ii) Page 1482, line 16, for "move" read "ment", and in line 3 from bottom, for "to" read "at";
- (iii) Page 1491, omit line 7;
- (iv) Page 1497, omit line 11;

26. No. 12, dated the 3rd March, 1948,—

- (i) Page 1504, line 9 from bottom, after "Lodi" insert "Road";
- (ii) Page 1508, insert between lines 5 and 6 from bottom, "accommodated in houses. In fact I made it perfectly clear that they would";
- (iii) Page 1517, in heading to Starred Question No. 588, for "PROBLEM" read "MIGRATION";
- (iv) Page 1535, for existing line 3, read "granted in a number of native states. I am sure no talk of revolution and no";
- (v) पृष्ठ १५५५, पंक्ति २, "रूपयेक" के स्थान पर "रूपये को" पढ़ें।
- (vi) Page 1557, line 12, for "then" read "there" and in line 14 from bottom, after "that" insert "is";
- (vii) Page 1560, line 21, for "profounded" read "propounded";

27. No. 13, dated the 4th March, 1948,—

(i) Page 1575, line 5, for "Is" read "Will";

(ii) صافحه ۱۶+۸ — آخری سطر — دد اس لئے ۲۲ کے بعد دد اس میں کم از کم یہ تو ہونا چاہیئے کہ اس ۲۲ پڑھیں۔

In Volume III,—

28. No. 2, dated the 8th March, 1948,—

- (i) Page 1720, line 8, for "derivaties" read "derivatives";
- (ii) Page 1746, line 15 from bottom, for "I prepared" read "I am prepared";



29. No. 3, dated the 10th March, 1948,—

Page 1879, line 28, for "Communial" read "Commercial";

30. No. 4, dated the 11th March, 1948,—

(i) Page 1874, line 21 from bottom, for "last" read "fact";

(ii) Page 1897, in heading to Starred Question No. 707, for "DEBATES" read "DEBTS";

(iii) صفحہ 1921 — سطر 9 — دے اُس دے اور دے دے دے کے درمیان دے وقت دے پڑھیں -

نہچے سے سطر 8 دے میں دے اور دے شامل دے کے درمیان دے اُس دے نو کات دیویں -  
(iv) صفحہ 1925 — نہچے سے سطر 5 دے یہ تبدیلی ضرور ہونی چاہیے دے - کات دیویں -

(v) صفحہ 1926 — پیرا 2 — سطر 4 — دے انہیں دے اور دے دلونکا دے کے درمیان دے یقین دے پڑھیں -

سطر 9 — دے رواز دے کے بجائے دے آواز دے پڑھیں -

سطر 11 — دے آرٹرس دے کے بجائے دے ایڈریس دے پڑھیں -

سطر 13 — دے دے دے کے بجائے دے سے دے پڑھیں -

سطر 14 — دے پو دے کے بجائے دے تو دے پڑھیں -

(vi) Page 1951, for existing lines 5 and 6 from bottom, read "The Honourable Maulana Abul Kalam Azad: Yes, the Government as well as any honourable member of the House can move for an amendment of the Act.";

31. No. 5, dated the 12th March, 1948,—

صفحہ 2039 — سطر 2 — دے علحدہ دے کے بجائے دے علحدہ دے پڑھیں -

سطر 5 — دے دلی دے کے بجائے دے دہلی دے پڑھیں -

32. No. 6, dated the 13th March, 1948,—

(i) Page 2061, line 19, for "Pandit Mirday Nath Kunzru" read "Pandit Firday Nath Kunzru";

(ii) صفحہ 2070 — سطر 2 — دے کیدت کو دے کے بجائے دے کیدت کو دے پڑھیں -

(iii) صفحہ 2075 — سطر 3 — دے احوال دے کے بجائے دے اصول دے پڑھیں -

(iv) Page 2104, after line 4, insert "DEMAND NO. 25— MINISTRY OF TRANSPORT";

33. No. 7, dated the 15th March, 1948,—

(i) Page 2128, line 10, for "1765" read "1756";

(ii) Page 2129, foot-note, for "†" read "‡";

(iii) पृष्ठ २३८२, पंक्ति ३, "परिवर्तन" के स्थान पर "परिवर्तन" पढ़ें।

पंक्ति ५, "नहीं" के पूर्व "में" पढ़ें।

पंक्ति ७, "म" के स्थान पर "में" पढ़ें।

पैरा २, पंक्ति ५, "चार" के स्थान पर "प्रचार" पढ़ें।

34. No. 8, dated the 16th March, 1948,—

(i) Page 2194, last line, for "bive" read "give";

(ii) Page 2210, in heading to Starred Question No. 793, for "INDIA" read "DELHI";

In Volume IV,—

35. No. 1, dated the 19th March, 1948,—

Page 2475, between lines 12 and 13, insert "to be compared to them. The thief is a person who robs another individual";

36. No. 2, dated the 22nd March, 1948,—

Page 2525, line 1, omit "Mr. Speaker:";

37. No. 3, dated the 23rd March, 1948,—

(i) Page 2582, transpose last line between the existing lines 2 and 3 from bottom;

(ii) पृष्ठ २५८२ (हिन्दी विभाग), पंक्ति २, "विद्यार्थी" के स्थान पर "विद्यार्थी" पढ़ें।

38. No. 4, dated the 29th March, 1948,—

(i) Page 2647, in heading to Starred Question No. 984, insert "AND RICE" at the end;

(ii) Page 2665, in heading to Starred Question No. 1017, for "EAST BENGAL" read "WEST BENGAL";

(iii) Page 2700, transpose lines 4 and 5 from bottom;

39. No. 5, dated the 30th March, 1948,—

(i) Page 2726, in heading to Starred Question No. 1041, omit "AND THE MANAGER";

(ii) Page 2758, line 12 from bottom, for "then adjourned for Lunch till" read "re-assembled after Lunch at";

40. No. 6, dated the 31st March, 1948,—

(i) Page 2795, statement appended to answer to Starred Question No. 1074, line 1, column 3, for "1945" read "1945-46" and column 4, insert "1946-47";

(ii) Page 2797, in heading to Starred Question No. 1077, after "CORRUPTION" insert "ACT";

(iii) Page 2826, item No. 12, under column "Amount Voted", for "8,65" read "18,65";

- (iv) Page 2828, item No. 84, under the heading "Total", for "63,059" read "63,05";
- (v) Page 2838, for the existing line 20 from bottom, read "to sit down at any time. But what is the policy? Are they prepared to give";
- (vi) Page 2843, insert after line 8, "DEMAND No. 92—CAPITAL OUTLAY ON CIVIL AVIATION";
- (vii) Page 2859 for existing line 11 from bottom read '15th August 1947 to 31st March 1948, in respect of 'Ministry of Commerce'.' and for existing line 5 from bottom, read '15th August 1947 to 31st March 1948, in respect of 'Ministry of States'.';
- (viii) Page 2861, for existing line 7, read '15th August 1947 to 31st March 1948, in respect of 'Ministry of States'.' and for the existing line 13, read '15th August 1947 to 31st March 1948, in respect of 'Ministry of Defence'.';
- (ix) Page 2862, for the existing line 10 from bottom, read '15th August 1947 to 31st March 1948, in respect of 'Ministry of Defence'.';

41. No. 7, dated the 1st April, 1948,—

- (i) Page 2896, for existing last line, read "(b) the total financial savings effected by such a retrenchment?";
- (ii) Page 2899, line 13, after "Institutes" insert "have";
- (iii) Page 2906, line 10, after "Stocks of" insert "Gur", line 13 from bottom, after "accepted" insert "Gur", and last line, insert "Gur" in the beginning;
- (iv) Page 2962, after line 1, insert "(Vide answer to Starred Question No 1131.)";

42. No. 8, dated the 2nd April, 1948,—

- (i) Page 3047, line 23, insert a dagger mark (†) in the beginning;
- (ii) Page 3057, lines 16 and 20, for "required" read "require";
- (iii) Page 3062, for existing line 3, read "Mr. Speaker : No, the point is that in this very section this fundamental";
- (iv) Page 3066, for existing line 13 from bottom, read "Clause 2, as amended, was added to the Bill.";
- (v) पृ ३०७१ (हिन्दी विभाग), पैरा २, पंक्ति २, 'अंकसूत्र' के स्थान पर "एक सत्र" पढ़ें ।
- (vi) पृष्ठ ३०७६ (हिन्दी विभाग), पंक्ति २, "उस" के स्थान पर "इस" पढ़ें ।
- (vii) पृष्ठ ३०७८, पैरा १, पंक्ति ३, "वर" के स्थान पर "बहु" पढ़ें ।  
पैरा ३, पंक्ति ५, "दिल" के स्थान पर "दिलों" पढ़ें ।

43. No. 9, dated the 3rd April, 1948,—

- (i) Page 3099, line 10 from bottom, for "1963" read "1936";
- (ii) Page 3111, line 24, for "greatful" read "grateful";

(iii) Page 3135, line 14 from bottom, for "the" read "one";

(vi) पृष्ठ ३१३९ (हिन्दी विभाग), पंक्ति २, "जातीयता" के स्थान पर "जातीयता" पढ़ें।

(v) पृष्ठ ३१४०, पैरा २, पंक्ति ५, "पदा" के स्थान पर "पैदा" पढ़ें।  
पंक्ति २१, "गरमा" के स्थान पर "गरम" पढ़ें।

(vi) पृष्ठ ३१४१—पैरा २, नीचे से पंक्ति ४, "ood" के स्थान पर "good" पढ़ें।

(vii) صفحہ ۳۱۳۴ — سطر ۹ — ۵۵ کے بجائے ۵۵ مقصد ۵۵ پڑھیں۔

سطر ۱۱ ۵۵ چھوٹے ۵۵ کے بجائے ۵۵ چاہیئے ۵۵ پڑھیں۔

سطر ۲۱ — ۵۵ اجازت ۵۵ کے پہلے ۵۵ کی ۵۵ پڑھیں۔

In Volume V,—

44. No. 1, dated the 6th April, 1948,—

(i) Page 3252, line 4 from bottom, insert "bona fide" at the end;

(ii) Page 3255, between lines 8 and 9 from bottom, insert "missioner's office is now examining the question of over production of coal";

(iii) Page 3314, omit line 1;

(iv) पृष्ठ ३३१७ (हिन्दी विभाग), पैरा १, पंक्ति ५, "वैज्ञानिक" के स्थान पर "वैज्ञानिक" पढ़ें।

पंक्ति ६, "ओर" के स्थान पर "और" पढ़ें।

पंक्ति ७, "ह" और "अभी" के स्थान पर क्रमशः "है" और "अभी" पढ़ें।

पंक्ति १६, "द्वारा" और "प्राप्त" के मध्यस्थ शब्द "स्वतंत्रता" को काट दें।

(v) Page 3329, for existing line 9 from bottom, read "Mr. Chairman : The question is :";

45. No. 2, dated the 7th April, 1948,—

Page 3426, transpose line 25 to the end of the page;

46. No. 3, dated the 8th April, 1948,—

(i) Page 3463, omit line 15;

(ii) पृष्ठ ३४७८, पंक्ति ५, "बातो मे" के स्थान पर "बात में" पढ़ें।

(iii) صفحہ ۳۵۰۲ - آرڈو - سطر ۵ - ۵۵ کر ۵۵ اور ۵۵ اسمیں ۵۵ کے درمیان ۵۵ پڑھیں۔

چاہیئے ۵۵ پڑھیں۔

سطر ۹ - ۵۵ پاکی ۵۵ کے بجائے ۵۵ پائی ۵۵ پڑھیں۔

۲ - سطر ۷ - ۵۵ رکھینگے ۵۵ کے بجائے ۵۵ رکھینگے ۵۵ پڑھیں۔

سطر ۹ - ۵۵ روز ۵۵ کے بجائے ۵۵ کروڑ ۵۵ پڑھیں۔

47. No. 4, dated the 9th April, 1948,—

- i) Page 3571, in heading to Starred Question No. 1406, for "FOR" read "OF";
- (ii) Page 3615, line 16 from bottom, for "cotinues" read "continue";
- (iii) Page 3622, transpose lines 15 and 16 from bottom;
- (iv) पृष्ठ ३६४४ (हिन्दी विभाग), पैरा १, पंक्ति १, "म मुझे" के स्थान पर "मैं मुझे" पढ़ें ।  
पर २, पंक्ति २, "गाजियन" के स्थान पर "गाडियन" पढ़ें ।
- (v) पृष्ठ ३६४५, पंक्ति ५ तथा ७, "गाजियन" के स्थान पर "गाडियन" पढ़ें ।  
नीचे से पंक्ति ४, "पेतृक" के स्थान पर "पैतृक" पढ़ें ।

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Restrictions on travelling below 100 miles by Mail or Express Trains on G. I. P. Railway. 2892.

Road accidents in Old and New Delhi. 1272.

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Question *re* opening of public telephone call office at — Railway station. 2296.

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Question *re*—

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## SOUTH INDIA—

Publication of South Indian inscriptions collected by Archæological Department. 1062-65.

## SOUTH INDIAN RAILWAY—

See "Railways".

## SPARE PART(S)—

Question: *re* manufacture of motor — in India. 1141-43.

## SPEAKER, MR. (THE HONOURABLE MR. G. V. MAVALANKAR)—

Appointment of the Committee on Petitions. 1657.

Bill(s)—

On a request by Pandit Thakur Das Bhargava to introduce certain Bills on behalf of Dr. Hari Singh Gour, Mr. Speaker observed that such delegation of authority was not recognised according to the long practice of the House and refused permission (without creating a precedent) and promised to look into the point and decide finally later on. 601-02.

In granting permission to Pandit Thakur Das Bhargava to introduce The Code of Criminal Procedure (Amendment) Bill on behalf of Dr. Hari Singh Gour, Mr. Speaker observed that as Dr. Gour had sent an authority stating that all subsequent motions in respect of this Bill will be made only by Pandit Thakur Das Bhargava—there was no objection to leave being granted. He also observed that this Bill will, however, be considered as one of the three Bills that Pandit Thakur Das Bhargava could bring for discussion before the House under the Rules. 1285.

While discussing an amending Bill the principle of the original Act cannot be challenged. 2457.

Bill(s), amendments—

A marginal note is not a part of statute and any amendment to such a note may be left to the Draftsman. 3057.

An amendment for the omission of a clause is out of order. 616.

Observation by Mr. Speaker that mistakes of commas, mistakes in spelling or of small or capital letters and such other patent mistakes in Bills may be corrected out side the House by the Draftsman and need not be brought before the House in the form of an amendment. 768-69, 1294.

Business, list of—

On the 28th February, 1948, Mr. Speaker allowing introduction of the Indian Finance Bill which was not put down in the List of Business for the day observed that the omission was due to some circumstances, which it was not necessary to disclose. He further observed that it would not create a precedent. 1350.

SPEAKER, MR. (THE HONOURABLE MR. G. V. MAVALANKAR)—*contd.*

Business of the House—

On an objection taken by Haji Abdus Sattar Haji Ishaq Seth to the taking up of private business on an official day, Mr. Speaker remarked that any business could be taken up on an official day with the consent of Government. 3091.  
Condolence on the death of Mahatma Gandhi. 101-02.

Cut Motions—

On a point of order raised by Haji Abdus Sattar Haji Ishaq Seth *re* the scope of a cut motion Mr. Speaker observed that the scope of a cut motion should be to discuss one specific subject. 1003-04.

Cut Motions and Demands for Grants—

(i) Change in procedure for moving Demands for Grants and adoption of the Parliamentary practice of putting all the Demands from the Chair instead of the Finance Minister moving each demand separately, (ii) Cut motions, all of which are to be discussed on a particular demand should be moved along with the Demand. 1658.  
Scope of discussion on Supplementary Demands for Grants and cut motions. 2841-43.

Debates, Publication of—

Observation regarding delay in printing of Assembly Debates and the proposal adopted for setting up of a separate Printing Press for the Legislature. 594-95.

Hindustani, Speeches in—

Observations *re* answering questions in Hindustani and supply of English translation and putting of questions by an Honourable Member in his own language. 1068-69, 1358-59.

Observations regarding making of speeches in Hindustani. 1101-02.

On a point being raised whether the Honourable Minister himself could be requested to give the answer in English Mr. Speaker observed that he had restricted that right to himself. Mr. Speaker then directed the Secretary to read the translation. 1373.

On a request made by Shri V. C. Kesava Rao for an English translation of the reply given in Hindustani to his question by the Honourable Maulana Abul Kalam Azad, Mr. Speaker directed that as the Honourable Member could not understand, the English translation of the reply may be read out. 1282.

Light hearted remarks like "Thank you", "Jai Hind", or "Bande Matram" should not be addressed to other members of the House either directly or through the Chair. 2118.

Meeting(s)—

Announcement by Mr. Speaker that there will be no business transacted in the Assembly on Saturday, the 28th February, 1948 except the presentation of the General Budget at 5 P.M. and the cancellation of the meetings of the Assembly on all Saturdays during the current session. 1002.

Announcement *re* extension of lunch interval and change in timing of the commencement of the meetings of the Assembly. 868.

Cancellation of the meeting of the Assembly fixed for Saturday, the 21st February, 1949 allotted for the discussion of Demands for Grants for Railways. 905.

Members should not change their seats. A member not found in his usual seat shall not be permitted to put any question. 919.

Motion for adjournment(s)—

In disallowing a motion for adjournment by Shri Jaipal Singh *re* improper administration of Chota Nagpur States, Mr. Speaker observed that Government not having taken the responsibility for these States, as stated by Honourable the Home Minister, there was no basis for the motion. 21.

Nomination of Panel of Chairmen. 664.

Privilege, Point of—

On a point of privilege consequent on the arrest of a member of the House without his (Mr. Speaker's) prior consultation, Mr. Speaker observed that each case would have to be judged on its own merits but every member of the House was subject to ordinary law. 21-22.

Publicity in the Press—

Observation by Mr. Speaker that publication in the Press of the Short Notice Question regarding precautions against attempts on life of Mahatma Gandhi by Shri M. Anantha sayanam Ayyangar, admitted and answered in the House, and likewise of all motions, before they are admitted, is an important breach of convention of the House. 336, 3593.

SPEAKER, MR. (THE HONOURABLE MR. G. V. MAVALANKAR)—*concl'd.*

Questions and Answers—

In the absence of Shri Deshbandhu Gupta who gave notice of a Short Notice Question, Mr. Speaker read out the question himself. 395.

Observations *re* supply of answers to questions and delay in printing of debates. 2654.

Professor Shibban Lal Saksena who gave notice of a Short Notice Question but was absent, Mr. Speaker did not feel inclined to allow Shri H. V. Kamath, who was authorised to ask the question by him (Prof. Saksena) on his behalf, to put the question. 1283.

Questions and Answers, Supplementaries—

On Pandit Balkrishna Sharma rising to put a Supplementary question on a statement made by the Honourable Prime Minister in reply to a Short Notice Question *re* the accession of Kalat State to India, Mr. Speaker observed that it had been consistently followed in the House that whenever a long and elaborate statement is made (on a request for a statement) then there would be no further questions put on the statement made but if at all any questions are deemed necessary they may be dealt with later on. 2744-45.

Resolutions—

On an objection raised by Haji Abdus Sattar Haji Ishaq Seth to permission being given to Shri M. Ananthasayanam Ayyangar to move his second resolution (even though the first one was not barred), Mr. Speaker ruled that it was absolutely a matter of violation on the part of a member to move or not to move a resolution. 227.

Speeches, Time limit—

After the motion for the reference of the Indian Finance Bill to Select Committee was moved, Mr. Speaker proposed to put a time limit on speeches under rule 46(4) of the New Rules of Procedure and Conduct of Business but as many members expressed themselves against the proposal, Mr. Speaker agreed not to impose a time limit but directed Honourable Members not to make repetitions and to restrict themselves to 10 to 15 minutes. Mr. Speaker also referred to the convention that members whose names are proposed for the Select Committee should not *ordinarily* take the time of the House by expressing their views. 2301-03.

Tributes to the late Shri Vithalbai J. Patel on the occasion of unveiling of his portrait in the Assembly Chamber. 1740-43.

Unparliamentary Language—

Questions and suggestions such as whether the scientists are in the pay of the industrialists and capitalists are not permissible and ought not to be made as it does not add to the dignity of the House and are defamatory. 2277-78.

SPECIAL MARRIAGE (AMENDMENT) BILL—

*See* "Bill(s)".

SPECULATION—

Question *re*—

Leakage of information *re* forward trading, bank transfers etc., 3463.

Speculative transactions in India in gold, silver, foodgrains etc., 2417-18.

SPINDLE(S)—

Question *re*—

Agreement with Japan for exchange of—with Indian coal. 2347, 2671-72.

Imported—and textile looms for provinces during 1947-48. 1381-82.

SPORTS GOODS—

Question *re* dealers specified by Adjutant General to Military units for purchase of—materials. 2564.

SPYING—

Question *re* spy-activities in Indian Dominion. 1365.

SRINAGAR—

Question *re* amount paid to private companies for planes chartered to carry troops and goods to—. 2285-87.

SRIVASTAVA, SHRI JWALA PRASAD—

Motion *re* industrial policy of Government of India. 3414-17.

## STAFF—

## Question re—

- Accommodation for laboratories and—of Indian Institute of Fruit Technology shifted from Lyallpur. 3290.  
 Anomalies in the pay of Railway—due to (Revision of pay) rules, 1947. 1795-96.  
 Appointment on programme—of A.I.R. 1355-56.  
 Centres for selection of—to junior administrative posts in the Railways. 2279.  
 Construction of quarters for Secretariat—. 1504-05.  
 Grades of pay of officers and—appointed under Small Saving Scheme. 1052-53.  
 Inadequacy of—, appliances and medicine in hospitals and dispensaries of Ajmer-Me wara 1076-77.  
 Lowest scales of pay for—of South Indian Railway. 1139.  
 Number and employment of N.W.R. employees opted for India. 1805-06.  
 Re-employment of Muslim Railway servants provisionally opted for Pakistan. 1803-04.  
 Release of wagons occupied by—in B. N. Railway. 20.  
 Temporary—in various Ministries. 1566-67.  
 See also "Employee(s)".

## STALL(S)—

## Question re—

- Allotment to refugees of platform—on East Punjab Railway 501-03.  
 Higher charges and non-payment of—rents by—keepers on Railway platforms. 1796.  
 One-man contract system for running hotels and—on all Railways. 1801-03.

## STAMPS—

Demand for Grant. 2261.

Demand for Supplementary Grant. 287½

## Question re—

- States issuing—and keeping their own post offices contrary to Instrument of Accession. 2648-49, 3188.  
 States issuing their own—and keeping Posts and Telegraph Offices contrary to Instrument of Accession. 2648-49, 3188.

## STANDARD TIME—

Question re article re Indian—by Mr. R. V. Vaidya in *Indian News Chronicle*. 923-24

## STANDING COMMITTEE—

See "Committee(s)".

## STANDING FINANCE COMMITTEE—

See "Committee(s)".

## STANDSTILL AGREEMENT(S)—

## Question re—

- Breach of—by Nizam's Government 2406-07.  
 Syed Kasim Razvi's statement re Hyderabad's accession to Indian Union after termination of —. 69.

## STATE(S)—

Motion for adjournment re alleged improper management of Chota Nagpur—by Government of India. 21

## Question re—

- Agreement with Rulers of Orissa—re ceding of rights to Government of India. 2822-23.  
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 Chhattisgarh—people memorandum re agrarian and economic demands. 929.  
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 Distribution of tractors imported during 1944-47 to Provinces and—. 386-89.  
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 Payments to ex-Rulers of Orissa—. 2823-24.  
 Pensions to descendants of Rulers of Indian—. 1354-55.  
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## STATE INSURANCE BILL—

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## STATES, MINISTRY OF—

- Demand for Grant. 2144-78.  
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## STATEMENT(S)—

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 —of policy *re* ex-Indian National Army personnel. 2673-74.  
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## STATEMENTS LAID ON THE TABLE—

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- Collection of—on agricultural produce in provinces. 2645.  
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Question *re*—

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(LEGISLATIVE) DEBATES

(PART II—PROCEEDINGS OTHER THAN QUESTIONS AND ANSWERS)

Official Report

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Volumes VI and VII, 1948

*(9th August to 7th September, 1948)*

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THIRD SESSION  
OF THE  
CONSTITUENT ASSEMBLY OF INDIA  
(LEGISLATIVE)  
1948



## CORRIGENDA

In the Constituent Assembly of India (Legislative) Debates (Part II—Proceedings other than Questions and Answers), August-September Session, 1948 :—

In Volume VI,—

1. No. 1, dated the 9th August, 1948,—

- (i) Page 9, for existing line 18, read "member who has dissented. I am sorry that the Select Committee Report has";
- (ii) Page 15, for existing line 15, read "Mr. R. K. Sidhva : I have put a dissenting note and I have signed it. So,";

2. No. 2, dated the 10th August, 1948,—

- (i) Page 89, for existing line 19, read "(Interruptions)";
- (ii) Page 158, insert in column (1) as Serial No. 2 "2. No. 28/AGH, dated the 17th January, 1948." and in column (2) before the words "a party" insert "On the 20th December, 1947, the Tahsildar of Madhira together with".

3. No. 3, dated the 11th August, 1948,—

- (i) पृष्ठ १७२, पंक्ति १७, "है" के स्थान पर "हैं" पढ़ें।
- (ii) पृष्ठ १७४, पंक्ति ९ "लो" के स्थान पर "लोग" पढ़ें।
- (iii) Page 205, line 7 from bottom, after "Prof. Ranga" insert "is";
- (iv) पृष्ठ २११, [ हिन्दी विभाग ] पंक्ति २, "में" के स्थान पर "में" पढ़ें।
- (v) पृष्ठ २१४, पंक्ति ३, "मैं" के स्थान पर "म" पढ़ें।
- (vi) पृष्ठ २१५, पंक्ति २, "मने", "सामन", "दिय" तथा "ह" के स्थान पर क्रमशः "मैं ने", "सामने", "दिये" तथा "हैं" पढ़ें।

4. No. 4, dated the 12th August, 1948,—

- (i) Page 218, line 17 from bottom, before "EXTERNAL" insert "MINISTRY OF";
- (ii) Page 231, for existing line 9 from bottom, read "The Assembly re-assembled after Lunch at Half Past Two of the Clock, Mr. ";
- (iii) Page 237, line 13, for "stories" read "stores", in line 30, for "Karchi" read "Karachi", and omit line 31;
- (iv) Page 248, line 4; for "R80 millions" read "£80 millions";

5. No. 5, dated the 13th August, 1948,—

Page 302, for existing line 3, read "and delicate, we will be failing in our duty if at the same time we do not" ;

6. No. 6, dated the 16th August, 1948,—

( i ) Page 324, for existing line 13, read "Central taxation. Once a Board comes into existence there is no question of" ;

( ii ) पृष्ठ ३३४, [ हिन्दी विभाग ] पंक्ति ५, "(Industuiies)" के स्थान पर "(Industries)" पढ़ें ।

( iii ) पृष्ठ ३३५, पंक्ति २३, "दूसरीक" के स्थान पर "दूसरी" पढ़ें ।

( iv ) Page 336, line 21, for "persuaded" read "pursued" ;

( v ) पृष्ठ ३३७, नीचे से पंक्ति २, "कालज" के स्थान पर "क्लाज" पढ़ें ।

7. No. 7, dated the 17th August, 1948,—

( i ) Page 380, line 16, between "lot" and "rivalry" insert "of" ;

( ii ) Page 386, line 18 from bottom, insert "this" at the end, and in line 16 from bottom, insert "such" at the end ;

( iii ) Page 397, line 16, for "product" read "produced" ;

( iv ) पृष्ठ ३९६, अन्तिम पंक्ति, "हव" के स्थान पर "वह" पढ़ें ।

8. No. 8, dated the 18th August, 1948,—

( i ) Page 408, omit line 3 ;

( ii ) Page 431, line 18, for "India sh be" read "India shall be" ;

9. No. 9, dated the 20th August, 1948,—

( i ) Page 448, line 7, for "country" read "contrary" ;

( ii ) Page 454, line 25 from bottom, for "certian" read "certain" ;

( iii ) Page 458, for existing line 10, read "The words are:" ;

( iv ) Page 468, line 22 from bottom, for "does" read "do" ;

( v ) Page 472, line 10, insert "acceding" before "States" ;

( vi ) Page 474, for existing line 6 from bottom, read "At this stage Mr. Speaker vacated the Chair, which was then occupied" ;

10. No. 10, dated the 23rd August, 1948,—

( i ) Page 505, line 1, for "persual" read "perusal" ;

( ii ) पृष्ठ ५०८, पंक्ति ३६, "सकत" के स्थान पर "सकते" पढ़ें ।



पंक्ति ३९, "विस्तृत", "लिय", "क" तथा "लिय" के स्थान पर  
क्रमशः "विस्तृत", "लिये", "के" तथा "लिये" पढ़ें

पंक्ति ४०, "आ" के स्थान पर "हुआ" पढ़ें

"ह" के स्थान पर "है" पढ़ें

"मालम" के स्थान पर "मालूम" पढ़ें।

(ii) पृष्ठ ५०९, पंक्ति १, "महीने" के स्थान पर "महीनों" पढ़ें

पंक्ति २, "ह" और "थोड़" के स्थान पर क्रमशः "है" और "थोड़े" पढ़ें

पंक्ति ४, "लिय" के स्थान पर "लिये" पढ़ें।

पंक्ति १७, "उसका" के स्थान पर "उनका" पढ़ें

अन्तिम पंक्ति में "कहगे" के स्थान पर "कहेंगे" पढ़ें।

(iv) पृष्ठ ५१०, पंक्ति २५, "हमार" के स्थान पर "हमारे" पढ़ें।

(v) पृष्ठ ५११, पंक्ति १, "वहां" के स्थान पर "यहां" पढ़ें

पंक्ति १०, "यह" के स्थान पर "इन" पढ़ें।

पंक्ति ११, "कहगे" के स्थान पर "कहेंगे" पढ़ें।

पंक्ति १६, "वहां" तथा "क" के स्थान पर क्रमशः "यहां" और  
"एक" पढ़ें।

पंक्ति २४, "पर" के स्थान पर "में" पढ़ें।

(vi) पृष्ठ ५१२, पंक्ति २९, "जल" के स्थान पर "जेल" पढ़ें।

पंक्ति ३३, "योग" के स्थान पर "होगा" पढ़ें।

1. No. 11, dated the 24th August, 1948,—

(i) पृष्ठ ५६१, पंक्ति १, "बात" तथा "थी" के मध्यस्थ "हुई" पढ़ें।

पंक्ति २, "स" के स्थान पर "से" पढ़ें।

पंक्ति ३ और ६, "अधीन" के स्थान पर "आधीन" पढ़ें।

(ii) पृष्ठ ५६३, पंक्ति १३, "करेंगे" के स्थान पर "करेंगे" पढ़ें।

2. No. 12, dated the 25th August, 1948,—

(i) पृष्ठ ५९१, [हिन्दी विभाग] पंक्ति ९, "का" के स्थान पर "को" पढ़ें

पंक्ति १०, "पुलिश" के स्थान पर "पुलिस" पढ़ें।

पंक्ति १२, "होगा" के स्थान पर "होगी" पढ़ें ।

पंक्ति १४, "मौजूद" के स्थान पर "मौजूदा" पढ़ें ।

पंक्ति १८, "यह" के स्थान पर "यहां" पढ़ें ।

( ii ) Page 597, line 22 from bottom, for "superstitions" read "superstitious" and line 17 from bottom, for "marrige" read "marriage";

( iii ) पृष्ठ ६०१, नीचे से पंक्ति ५, "जिसके" के स्थान पर "जिनके" पढ़ें ।

( iv ) पृष्ठ ६०२, पंक्ति १ और ३, "तन्दुरस्ती" के स्थान पर "तन्दुरुस्ती" पढ़ें ।

पंक्ति ६, "अैसी" के स्थान पर "ऐसी" पढ़ें ।

पंक्ति ८ "मेंवृ वृद्धि" के स्थान पर "में वृद्धि" पढ़ें ।

( v ) صفحہ ۸ + ۹ - سطر ۹ - لفظ ۲۲ کو کات دیں -

( vi ) Page 618, for existing line 10 from bottom, read "Mr. R. K. Sidhva (C. P. and Berar : General) : Madam, I beg to move for", and in line 5 from, bottom for "Amendments" read "Amendment";

13. No. 13, dated the 26th August, 1948,—

( i ) Page 633 for existing line 4 from bottom, read "The Assembly re-assembled after Lunch at Half Past Two of the Clock";

( ii ) Page 651, line 18, for "5 P. M." read "5 A. M."

14. No. 14, dated the 28th August, 1948,—

( i ) Page 696, for existing line 5 from bottom, read as follows :

**Prof. N. G. Ranga** : Question 1

**Mr. Naziruddin Ahmad** : Love and affection will excuse such faults.

( ii ) Page 700, line 10, insert "also" in the beginning ;

15. No. 15, dated the 30th August, 1948,—

( i ) صفحہ ۷۱۵ - سطر ۸ - دہاچھی ۲۲ اور دہچوہے کے درمیان ددطرح دیکھ سکتے ہیں ۲۲

- پڑھیں

( ii ) صفحہ ۷۱۶ - نیچے سے سطر ۳ - دہاچھی کے بجائے دہکا نہ ۲۲ پڑھیں -

( iii ) صفحہ ۷۱۷ - سطر ۴ - دہاکثرے کے بجائے دہااس ۲۲ پڑھیں -

( iv ) Page 759, line 25 from bottom, for "that the attempt" read "that the first attempt";

( v ) Page 762, after line 26, insert "Act, 1947 (Second amendment) be taken into consideration", and omit line 2 from bottom ;

16. No. 16, dated the 31st August, 1948,—

- (i) पृष्ठ ७८६, पैरा २, पंक्ति १ और ८ “म” के स्थान पर “में” पढ़ें ।  
 (ii) पृष्ठ ७८८, [हिन्दी विभाग] पंक्ति ३, “म” के स्थान पर “में” पढ़ें ।  
 पंक्ति ५, “पुस्कालय” के स्थान पर “पुस्तकालय” पढ़ें ।  
 (iii) पृष्ठ ७९२, [हिन्दी विभाग] पंक्ति ४, “चल” के स्थान पर “चले” पढ़ें ।  
 पंक्ति ६ “सकार” के स्थान पर “सरकार” पढ़ें ।  
 पंक्ति १४, “खब” के स्थान पर “खूब” पढ़ें ।  
 (iv) पृष्ठ ७९४, पंक्ति २, “नेनशल” के स्थान पर “नेशनल” पढ़ें ।

(v) صفحه ۷۹۹ - نیچے سے سطر ۴ - ددے کے بجائے ددندے پڑھیں -

(vi) Page 803, line 22, for “then” read “them”;

In Volume VII,—

17. No. 1, dated the 1st September, 1948,—

- (i) पृष्ठ ८३५, [हिन्दी विभाग], पंक्ति १२, “पक्स्थिति” के स्थान पर  
 “परिस्थिति” पढ़ें ।  
 (ii) पृष्ठ ८३६, पंक्ति २, “हमार” के स्थान पर “हमारे” पढ़ें ।

(iii) Page 841, between lines 3 and 2 from bottom, insert “Territorial Force shall not vacate the seat of any member returned to serve in any Legis.”;

(iv) Page 849, omit line 1 ;

18. No. 2, dated the 2nd September, 1948,—

(i) Page 872, line 10 from bottom, for “Mr. A. P. Portani” read “Mr. A. P. Pattani” ;

- (ii) पृष्ठ ८९८, पंक्ति ५, “म” के स्थान पर “में” पढ़ें ।  
 पंक्ति ५, “पेस” के स्थान पर “पेंस” पढ़ें ।

पैरा २, पंक्ति १, २, ३ और ४ में “क” “न” “स” “ह” के स्थान पर क्रमशः “के”, “ने”, “से” और “हे” पढ़ें ।

पैरा ३, पंक्ति २, “बनान” के स्थान पर “बनाने” पढ़ें ।

पंक्ति ५, “हमार” के स्थान पर “हमारे” पढ़ें ।

अन्तिम पंक्ति, “चाहुत” के स्थान पर “चाहते” पढ़ें ।

- (iii) पृष्ठ ८९९, पंक्ति ११, “क” तथा “म” के स्थान पर “के” और “में” पढ़ें ।

पंक्ति १५, "हमशा" के स्थान पर "हमेशा" पढ़ें ।

पंक्ति २३ "मुझ" के स्थान पर "मुझे" पढ़ें ।

अन्तिम पंक्ति, "देख" के स्थान पर "देखे" पढ़ें ।

(iv) पृष्ठ ९१० अन्तिम पंक्ति, "कपि" के स्थान पर "कृपि" पढ़ें ।

19. No. 3, dated the 3rd September, 1948,—

(i) पृष्ठ ९६१, पंक्ति ३, "पये" के स्थान पर "रुपये" पढ़ें ।

पंक्ति ४, "िच" के स्थान पर "पांच" पढ़ें ।

पंक्ति १४, "मल्क" के स्थान पर "मुल्क" पढ़ें ।

पंक्ति १७, "मालूस" के स्थान पर "मालूम" पढ़ें ।

पंक्ति २१, "से" के स्थान पर "में" पढ़ें ।

पंक्ति २५, "स्टे" के स्थान पर "स्टेट" पढ़ें ।

(ii) पृष्ठ ९६२, पंक्ति १ तथा ४, "म" के स्थान पर "मै" पढ़ें ।

पंक्ति २, "मिटा" के स्थान पर "मित" पढ़ें ।

20. No. 4, dated the 4th September, 1948.—

(i) Page 1004, line 13 from bottom, *insert "has" in the beginning ;*

(ii) صفحہ 1017 - آخری سطر میں دوسری اور دیکھیے کے درمیان دیا ہے پڑھیں -

(iii) Page 1018, line 3 of English portion, *for "be" read "by" ;*

(vi) صفحہ 1020 - سطر 21 - دقتیمت کے بعد الفاظ دجو دسب کات دیویں -

(v) पृष्ठ १०२३, पंक्ति ३, "वाचस्तति" के स्थान पर "वाचस्पति" पढ़ें ।

(vi) पृष्ठ १०२४, नीचे से पंक्ति ३ और ४, "devise" के स्थान पर "device" पढ़ें ।

(vii) Page 1027, lines 6 and 7 from bottom, *for "was moved" read "must move" ;*

(viii) Page 1028, line 15 from bottom, *for "pie" read "pice" ;*

(ix) Page 1030, line 12 from bottom, *for "fishion" read "fashion" ;*

(x) Page 1038, line 24 *for "geneal" read "general" ;*

21. No. 5, dated the 6th September, 1948,—

(i) पृष्ठ १०६२, पंक्ति १, "परा" के स्थान पर "पूरा" पढ़ें ।

(ii) पृष्ठ १०६४, पंक्ति ३, "displaced" के स्थान पर "displace" पढ़ें ।

अन्तिम पंक्ति, प्रथम शब्द "है" पढ़ें ।

(iii) पृष्ठ १०६५, पंक्ति २, "कि" तथा "हमारा" के मध्यस्थ शब्द "कि" को काट दें ।

(iv) صفحه 1+90. نیچے سے سطر ۳ - دالنے کے لیے الفاظ داس بل کو اس شکل میں دے دیں -

(v) صفحه 11+7 - آخری سطر - د دونوں دے کے بعد اور د مطالبہ دے سے پہلے دکھائے یکجا دے دیں -

22. No. 6, dated the 7th September, 1948,—

- (i) Page 1127, line 29, for "no" read "not" ;
- (ii) Page 1132, line 13, for "ovservance" read "observance" and in lines 9 and 1 from bottom, for "States" read "State" ;
- (iii) Page 1136, line 1, for "wishes m to" read "wishes me to" ; and
- (iv) Page 1146, transpose lines 8 and 9.



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### AJMER-MERWARA RENT CONTROL (AMENDMENT) BILL—

See "Delhi and ——" under "Bill(s)".

### AJMER-MERWARA TENANCY AND LAND RECORDS BILL—

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### ALAGESAN, SHRI O. V.—

Factories Bill. 558, 630-32.

### AMBEDKAR, THE HONOURABLE DR. B. R.—

Appointment of — on committee to examine Rules of Procedure and Conduct of business of the House. 919.

### Child Marriage Restraint (Amendment) Bills—

Motion to refer to Select Committee. 593.

### Continuance of Legal Proceedings Bill—

Introduced. 4.

Motions to consider and to pass. 413-16.

### Displaced Persons (Institution of Suits) Bill—

Motion for leave to introduce. 5.

Motion to consider. 417.

Consideration of clauses. 418-24, 444-46, 448-55.

Motion to pass as amended. 455.

### Hindu Code—

Presentation of report of Select Committee. 218-19.

Motion to consider as reported by Select Committee. 775, 779-81.

### Income-tax and Business Profits Tax (Amendment) Bill. 744, 752-55.

### Indian Matrimonial Causes (War Marriages) Bill—

Introduced. 4.

Motions to consider and to pass. 426-28.

### Indian Registration (Amendment) Bill—

Introduced. 5.

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### Indian Railways (Second Amendment) Bill—

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## ARCHÆOLOGY, ADVISORY BOARD OF—

Election to Central —. 936, 1001.

## ARMY AND THE INDIAN AIR FORCE (AMENDMENT) BILL—

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## ARMY (AMENDMENT) BILL—

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## ARMY BILL—

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## ASHOKA PILLAR—

Presentation of replica of — by Sardar Sant Singh. 919-20.

## ATOMIC ENERGY BILL—

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## AYYANGAR, SHRI M. ANANTHASAYANAM—

Appointment of — on committee to examine Rules of Procedure and Conduct of Business of the House. 919.

## Banking Companies Bill—

Motion for extension of time for the presentation of report of Select Committee. 401-02  
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## Child Marriage Restraint (Amendment) Bill—

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## Criminal Tribes (Repeal) Bill—

Motion to consider — Not moved. 617

## Demand for Supplementary Grant for 1948-49.

## 'Capital outlay on Sterling Pensions'—

## Motion to reduce the Demand—

Failure of Government to secure protection against sealing down to Sterling Balances. 244, 251, 290-97, 306.

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## Motion to reduce the Demand—

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## Displaced Persons (Institution of Suits) Bill. 419-21, 423, 445, 448-50, 462.

## Election of — as Deputy Speaker. 917-18.

## Electricity (Supply) Bill—

Motion to consider as reported by Select Committee. 41-46.

Consideration of clauses. 83, 88-89, 90-91, 323-24, 331.

Motion to pass as amended. 333-34.

## Essential Supplies (Temporary Powers) (Amendment) Bill. 1035.

## Estate Duty Bill—

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## Exchange of Prisoners Bill. 882, 891.

## Factories Bill. 552, 557, 643.

## Hindu Code—

Motion to consider as reported by Select Committee. 781.

## Imperial Library (Change of Name) Bill. 785.

## Income-tax and Business Profits Tax (Amendment) Bill—

Motion to consider, as reported by Select Committee. 732-38.

Consideration of clauses. 740, 749-50, 756.

## Indian Army (Amendment) Bill. 462-64, 466, 470-71.

## Indian Bar Councils and the Legal Practitioners (Amendment) Bill—

Motion to consider — not moved. 617.

## Indian Matrimonial Causes (War Marriages) Bill. 427-29.

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Motion to consider and to refer to Select Committee. 394-95, 407, 412.

## Indian Registration (Amendment) Bill. 425.

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**AYYANGAR, THE HONOURABLE SHRI N. GOPALASWAMI—**

**Exchange of Prisoners Bill—**

- Motion for leave to introduce. 621  
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Consideration of clauses. 885-88, 890-94.  
Motion to pass as amended. 894.

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**Imperial Library (Change of Name) Bill—**

- Motion for leave to introduce. 443-44.  
Motions to consider and to pass. 783-85, 787, 794-99.

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- Election to Central Advisory Board of Archaeology. 936.  
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**Cantonments (Amendment) Bill—**

- Motion for leave to introduce. 403.  
Motions to consider and to pass as amended. 781-83.

**Indian Army (Amendment) Bill—**

- Motion for leave to introduce. 318.  
Motions to consider and to pass as amended. 467-71.

**Indian Navy (Discipline) Amendment Bill—**

- Motion for leave to introduce. 663.  
Motions to consider and to pass. 863-65.

**Motion re—**

- Election to Central Advisory Committee of National Cadet Corps. 48.  
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**Territorial Army Bill—**

- Motion for leave to introduce. 490.  
Motions to consider and to pass as amended. 821, 839-41, 843, 846, 850-52, 857, 860-61.

**BANKING COMPANIES BILL—**

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**BAR COUNCILS AND THE LEGAL PRACTITIONERS (AMENDMENT) BILL—**

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- Census Bill. 438.  
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- Census Bill. 437-39.  
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Motion to consider — not moved. 614.

**BHARGAVA, PANDIT THAKUR DAS—**

- Child Marriage Restraint (Amendment) Bills—  
Motion to refer to Select Committee. 582-88, 604-13.  
Code of Criminal Procedure (Amendment) Bill—  
(Amendment of Sections 4, 29A etc.)  
Motion to consider — not moved. 616.

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Code of Criminal Procedure (Amendment) Bill—

(Amendment of Sections 496 and 497).

Motion to refer to Select Committee — not moved. 615.

Delhi and Ajmer-Merwara Land Development Bill. 1095-1102.

Electricity (Supply) Bill. 230.

Essential Supplies (Temporary Powers) (Amendment) Bill. 1017-23, 1034-35.

Exchange of Prisoners Bill. 879-80, 887, 889.

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Hindu Code—

Motion to consider as reported by Select Committee. 778-81.

Hindu Marriage Validity Bill—

Motion to refer to Select Committee — not moved. 616.

Income-tax and Business Profits Tax (Amendment) Bill—

Motion to consider as reported by Select Committee. 713-25, 726.

Consideration of clauses. 743, 746-48, 750-57.

Indian Judicial Procedure Bill—

Motion to consider — not moved. 617.

Indian Penal Code and the Code of Criminal Procedure (Amendment) Bill—

Motion to refer to Select Committee — not moved. 614.

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## BHATT, SHRI GOKULBHAI DAULATRAM—

Child Marriage Restraint (Amendment) Bills—

Motion to refer to Select Committee. 601-03.

Electricity (Supply) Bill. 69-72.

Factories Bill—

Motion to consider as reported by Select Committee. 508-16.

Consideration of clauses. 545-46, 557-58, 560-61, 563.

Imperial Library (Change of Name) Bill. 788-90

Resolution *re* measures to check rising prices of necessary commodities. 211-16.

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Ajmer-Merwara Tenancy and Land Records—

Motion to refer to Select Committee. (Referred to Select Committee). 1121-24, 1140-47.

Atomic Energy—

Assent of H. E. the Governor General. 1-2.

Banking Companies—

Motion to refer to Select Committee. (Referred to Select Committee). 19-30.

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Bombay, Calcutta and Madras Port Trusts (Constitution) (Amendment)—

Motion to consider. 369-83.

Consideration of clauses. 384-90.

Motion to pass as amended. 390-92.

Bombay Port Trust (Amendment)—

(By Mr. R. K. Sidhva)

Motion to refer to Select Committee — not moved. 616.

Bombay Public Security Measures (Delhi Amendment)—

Introduced. 490.

Considered and passed. 800-01.

Calcutta Port (Amendment)—

(By Mr. R. K. Sidhva)

Motion to refer to Select Committee — not moved. 616.

Calcutta Port (Pilotage)—

Assent of H. E. the Governor General. 1-2.

Cantonments (Amendment)—

Introduced. 403.

Considered and passed. 781-83.

Census—

Introduced. 4.

Consideration and passed as amended. 429-42.

Census of Refugees—

Introduced. 318.

BILL(S)—*contd.*

## Central Silk Board—

Motion to refer to Select Committee. (Referred to Select Committee). 360-69.

Presentation of report of Select Committee. 621.

Motion to consider as reported by Select Committee. 1114-19.

Consideration of clauses. 1119-21.

Motion to pass as amended. (Passed as amended). 1121.

## Chartered Accountants—

Introduced. 1002.

## Child Marriage Restraint (Amendment) Bills—

(Amendment of Sections 3, 4, 5, 6, and 10).

(Amendment of Sections 2 and 4).

(Amendment of Sections 10 and 11).

(By Pandit Thakur Das Bhargava).

Motions to refer to Select Committee. (Referred to Select Committee). 582-613.

## Cinematograph (Amendment)—

Introduced. 769.

## Civil Marriage—

(By Dr. Sir Hari Singh Gour)

Introduced. 617-18.

## Coal Mines Provident Fund and Bonus Schemes—

Introduced. 318.

Considered and passed. 473-86.

## Code of Civil Procedure (Amendment)—

Assent of H. E. the Governor General. 1-2.

## Code of Criminal Procedure (Amendment)—

(Amendment of Section 458)

(By Mr. R. K. Sidhva)

Introduced. 618.

## Code of Criminal Procedure (Amendment)—

(Amendment of Sections 4, 29A etc.)

(By Pandit Thakur Das Bhargava)

Motion to consider — not moved. 616.

## Code of Criminal Procedure (Amendment)—

(Amendment of Sections 496 and 497)

(By Pandit Thakur Das Bhargava)

Motion to refer to Select Committee — not moved. 615

## Continuance of Legal Proceedings—

Introduced. 4.

Considered and passed. 413-16.

## Control of Shipping (Amendment)—

Assent of H. E. the Governor General. 1-2.

## Cotton Textiles Cess—

Assent of H. E. the Governor General. 1-2.

## Criminal Tribes (Repeal)—

(By Prof. N. G. Ranga)

Motion to refer to Select Committee — not moved. 614.

## Criminal Tribes (Repeal)—

(By Shri M. Ananthasayanam Ayyangar).

Motion to consider — not moved. 617.

## Damodar Valley Corporation—

Assent of H. E. the Governor General. 1-2.

## Delhi and Ajmer-Merwara Land Development—

Motion to consider as reported by Select Committee. 1094-1111.

Consideration of clauses. 1111.

Motion to pass as amended. (Passed as amended). 111-14.

## Delhi and Ajmer-Merwara Rent Control (Amendment)—

Assent of H. E. the Governor General. 1-2.

## Dentists—

Assent of H. E. the Governor General. 1-2.

## Dentists (Amendment)—

(By Mr. R. K. Sidhva)

Introduced. 618.

## Diplomatic and Consular Officers (Oaths and Fees)—

Introduced. 4.

Considered and passed. 455-59.

**BILL(S)—contd.**

- Displaced Persons (Institution of Suits)—  
 Introduced. 5.  
 Motion to consider. 417-18.  
 Consideration of clauses. 418-24, 444-55.  
 Motion to pass as amended. (Passed as amended). 455.
- Dock Workers (Regulation of Employment)—  
 Assent of H. E. the Governor General. 1-2.
- Durgah Khawaja Saheb (Amendment)—  
 Introduced. 318.  
 Considered and passed. 460-62.
- Electricity (Supply)—  
 Motion to consider as reported by Select Committee. 30-46, 49-64. ✓  
 Consideration of clauses. 65-92, 222-31, 319-31.  
 Motion to pass as amended. (Passed as amended). 331-42.
- Employees' State Insurance—  
 Assent of H. E. the Governor General. 1-2.
- Essential Supplies (Temporary Powers) (Amendment)—  
 Introduced. 770.  
 Motion to consider. 1003-32.  
 Consideration of clauses. 1032-36.  
 Motion to pass as amended. (Passed as amended). 1036-37.
- Estate Duty—  
 Presentation of preliminary report of Select Committee. 6  
 Motion for extension of time for presentation of report of Select Committee. 6-18.
- Exchange of Prisoners—  
 Introduced. 621.  
 Motion to consider. 865-67, 873-85.  
 Consideration of clauses. 885-94.  
 Motion to pass as amended. (Passed as amended). 894.
- Factories—  
 Presentation of report of Select Committee. 19.  
 Motion to consider, as reported by Select Committee. 486-88, 490-532.  
 Consideration of clauses. 622-62, 664-95.  
 Motion to pass as amended. (Passed as amended). 695-707.
- Gandhi National Memorial Fund Donations (Companies)—  
 Introduced. 5  
 Considered and passed. 219-22.
- Hindu Code—  
 Presentation of report of Select Committee. 218-19.  
 Motion to consider as reported by Select Committee—Postponed. 775-81
- Hindu Marriages Validity—  
 (By Pandit Thakur Das Bhargava)  
 Motion to refer to Select Committee — not moved. 616.
- Imperial Library (Change of Name)—  
 Introduced. 243-44.  
 Considered and passed. 783-800.
- Income-tax and the Business Profits Tax (Amendment)—  
 Presentation of report of Select Committee. 266.  
 Motion to consider, as reported by Select Committee. 711-39.  
 Consideration of clauses. 739-57.  
 Motion to pass as amended. (Passed as amended). 757-62.
- Indian Aircraft (Amendment)—  
 Assent of H. E. the Governor General. 1-2.
- Indian Army (Amendment) Bill—  
 Introduced. 318.  
 Considered and passed as amended. 462-72.
- Indian Army and the Indian Air Force (Amendment)—  
 Assent of H. E. the Governor General. 1-2.
- Indian Bar Councils and the Legal Practitioners (Amendment)—  
 (By Shri M. Ananthasavanam Ayyangar).  
 Motion to consider — not moved. 617.
- Indian Bar Councils and the Legal Practitioners (Amendment)—  
 (By Shri T. A. Ramalingam Chettiar)  
 Withdrawn. 615.
- Indian Companies (Amendment)—  
 (Amendment of Sections 25, 31, 32 etc.)  
 (By Dr. P. S. Deshmukh)  
 Motion to refer to Select Committee — not moved. 615.

BILL(S)—contd.

- Indian Companies (Amendment)—  
 (Amendment of Section 86F)  
 (By Dr. P. S. Deshmukh)  
 Motion to refer to Select Committee — not moved. 615.
- Indian Cotton Cess (Amendment)—  
 Introduced. 444.  
 Considered and passed. 991-99.
- Indian Finance—  
 Assent of H. E. the Governor General. 1-2.
- Indian Income-tax (Amendment)—  
 Introduced. 663.  
 Considered and passed. 819-21.
- Indian Judicial Procedure—  
 (By Pandit Thakur Das Bhargava)  
 Motion to consider — not moved. 617.
- Indian Lac Cess (Amendment)—  
 Assent of H. E. the Governor General. 1-2.
- Indian Matrimonial Causes (War Marriages)—  
 Introduced. 4.  
 Considered and passed. 426-29.
- Indian Merchant Shipping (Amendment)—  
 Introduced. 4.  
 Considered and passed. 459-50.
- Indian Navy (Discipline) Amendment—  
 Introduced. 663.  
 Considered and passed. 863-65.
- Indian Penal Code (Amendment)—  
 (Amendment of Section 124A)  
 (By Pandit Mukut Bihari Lal Bhargava)  
 Motion to consider — not moved. 614.
- Indian Penal Code and the Code of Criminal Procedure (Amendment)—  
 (By Pandit Thakur Das Bhargava)  
 Motion to refer to Select Committee — not moved. 614.
- Indian Power Alcohol—  
 Assent of H. E. the Governor General. 1-2.
- Indian Railways (Amendment)—  
 Assent of H. E. the Governor General. 1-2.
- Indian Railways (Second Amendment)—  
 Motions to consider and to refer to Select Committee. (Referred to Select Committee).  
 392-99, 403-13.  
 Presentation of the report of Select Committee. 580.  
 Motion to consider as reported by Select Committee. 1037-45.  
 Consideration of clauses. 1045-49.  
 Motion to pass as amended. (Passed as amended). 1049-51.
- Indian Registration (Amendment)—  
 Introduced. 5.  
 Considered and passed. 424-26.
- Indian Tariff (Amendment)—  
 Introduced. 769-70.  
 Considered and passed as amended. 1147-58.
- Indian Tariff (Second Amendment)—  
 Introduced. 770.
- Indian Tea Control (Amendment)—  
 Assent of H. E. the Governor General. 1-2.
- Indian Telegraph (Amendment)—  
 Introduced. 318.  
 Considered and passed. 472-73.
- Industrial Finance Corporation—  
 Assent of H. E. the Governor General. 1-2.
- Insurance (Amendment)—  
 Assent of H. E. the Governor General. 1-2.
- Junagadh Administration (Property)—  
 Assent of H. E. the Governor General. 1-2.
- Madras Port Trust (Amendment)—  
 (By Mr. R. K. Sidhva)  
 Motion to refer to Select Committee — not moved. 616.

BILL(S)—*concl'd.*

## Mines and Minerals (Regulation and Development)—

Introduced. 266.

Motion to refer to Select Committee (referred to Select Committee). 342-56.

Presentation of report of Select Committee. 581.

Motion to consider as reported by Select Committee. 801-10.

Consideration of clauses. 810-16.

Motion to pass. (Passed). 816-17.

## Minimum Wages—

Assent of H. E. the Governor General. 1-2.

## Motor Vehicles (Amendment)—

(By Mr. R. K. Sidhva)

Motion to consider — not moved. 617.

## National Cadet Corps—

Assent of H. E. the Governor General. 1-2.

## Patents (Extension of Term)—

Introduced. 873.

## Payment of Taxes (Transfer of Property)—

Introduced. 490.

## Pharmacy—

Assent of H. E. the Governor General. 1-2.

## Prevention of Free or Forced or Compulsory Labour—

(By Mr. R. K. Sidhva)

Motion to consider — not moved. 616.

## Protective Duties Continuation—

Assent of H. E. the Governor General. 1-2.

## Provincial Insolvency (Amendment)—

Assent of H. E. the Governor General. 1-2.

## Provincial Insolvency (Amendment)—

(By Shrimati G. Durgabai)

Withdrawn. 614.

## Railways (Transport of Goods) (Amendment)—

Assent of H. E. the Governor General. 1-2

## Rehabilitation Finance Administration—

Assent of H. E. the Governor General. 1-2.

## Reserve Bank (Transfer to Public Ownership)—

Introduced. 5.

Motion to consider. 890-916.

Consideration of clauses. 974-91.

Motion to pass as amended. (Passed as amended). 991.

## Resettlement of Displaced Persons (Land Acquisition)—

Introduced. 873.

Motion to consider. 1051-54, 1055-89.

Consideration of clauses. 1089-91.

Motion to pass as amended. (Passed as amended). 1091-94.

## Road Transport Corporations—

Assent of H. E. the Governor General. 1-2.

## Special Marriage (Amendment)—

(By Dr. P. S. Deshmukh)

Motion to refer to Select Committee — not moved. 615.

## Taxation on Income (Investigation Commission) (Amendment)—

Assent of H. E. the Governor General. 1-2

## Taxation on Income (Investigation Commission) (Second Amendment)—

Introduced. 5.

Considered and passed. 762-64.

## Territorial Army—

Introduced. 490.

Motion to consider. 821-40.

Consideration of clauses. 841-61.

Motion to pass as amended. (Passed as amended). 861-62.

## Workers Provident Fund—

(By Mr. R. K. Sidhva)

Motion to refer to Select Committee — not moved. 616.

## Workmen's State Insurance—

See "Employees State Insurance Bill" under "Bill(s)".

## BOMBAY, CALCUTTA AND MADRAS PORT TRUSTS (CONSTITUTION)

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## BOMBAY PORT TRUST (AMENDMENT) BILL—

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## CADET CORPS BILL—

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## CAPITAL OUTLAY ON STERLING PENSIONS—

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- Bombay, Calcutta and Madras Port Trusts (Constitution) (Amendment) Bill. 368.

**CHAUDHURI, SRIJUT ROHINI KUMAR—**

- Banking Companies Bill—  
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 Child Marriage Restraint (Amendment) Bills—  
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 Electricity (Supply) Bill—  
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 Income-tax and Business Profits Tax (Amendment) Bill—  
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 Indian Railways (Second Amendment) Bill. 1043-44.  
 Mines and Minerals (Regulation and Development) Bill. 808-11.  
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 Hindu Code—  
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 Indian Bar Councils and the Legal Practitioners (Amendment) Bill—  
 Motion for leave to withdraw. 615.  
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**CHETTY, THE HONOURABLE SHRI R. K. SHANMUKHAM—**

- Banking Companies Bill—  
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